

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

17
CP No.276/94 in OA No.2381/92

NEW DELHI THIS THE 10TH DAY OF JANUARY, 1995.

MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
MR.B.N.DHOUNDIYAL, MEMBER(A)

Sh.Satyabrat Srivastava
S/o0 Shri Jagadamba Saran Srivastave
R/o 349-C, Railway Sen Colony
Ghaziabad.

... PETITIONER
BY ADVOCATE SHRI B.B.RAVAL

vs.

(1) Shri Massi Uz Zaman
General Manager
Northern Railway
Government of India
Baroda House
New Delhi-110001.

(2) Sh.A.K.Gupta
Divisional Electrical Engineer
(E.M.U.) CAr Shed
Northern Railway:Ghaziabad.
under the Divisional Railway Manager
Northern Railway: New Delhi. ... Respondents.

SHRI D.S.MAHENDRU, PROXY
FOR SH.P.S.MAHENDRU, ADVOCATE.

ORDER (ORAL)

JUSTICE S.K.DHAON:

TO the affidavit of compliance, an order dated 18.10.1994 purported to have been passed by the Senior Electrical Engineer, Ghaziabad giving a temporary appointment to the petitioner, has been annexed. According to this affidavit, the said appointment has been made in accordance with the directions of this Tribunal. However, at the fag end of the order, it is written in hand that the post which is being offered to the petitioner is temporary and it can be abolished at any moment. We have no doubt that the respondents shall, if they decide to abolish the post, act strictly in accordance with law.

2 In view of the appointment given to the petitioner, this contempt is disposed of. Notices issued to the respondents are discharged. No costs.

(B.N.DHOUNDIYAL)
MEMBER(A)

(S.K.DHAON)
VICE-CHAIRMAN